

(b) if so, what are the details of the purchases made by M/s. Maruti Udyog Limited from each of these companies;

(c) what procedure was followed in making purchases from these companies;

(d) whether any irregularities have since been unearthed by the Vigilance Division of the company or by any other Government agencies; if so, the details thereof and whether any enquiry has been ordered; and

(c) what are the details of the action initiated against the officials involved?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) Maruti Udyog Limited (MUL) purchased 16,290 air-conditioners for the Maruti car and 400 air-conditioners for the Gypsy during 1989-90 from M/s. Subros Limited, who are MUL's vendor. The other companies do not supply anything to MUL.

(c) Based on the Maruti Udyog Limited's production requirements, purchase orders are placed on the vendor. Prices are negotiated on yearly basis.

(d) No irregularity has come to notice so far.

(c) Docs not arise.

Reopening of Rohtas Industries Ltd. Dalmianagar in Bihar

1992. SHRI S.S. AHLUWALIA:
SHRIMATI KAMLA SINHA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Supreme Court of India had directed Government, inter-alia, to arrange reopening of the closed units of Rohtas Industries Ltd. Dalmianagar (Bihar);

(b) if so, what action has been taken by Government thereon so far;

(c) whether any interim relief has been provided to the workers of these units by Government since their closure; and

(d) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b) The Supreme Court of India on 24.10.1989 gave certain directions to the State Government of Bihar and the Central Government for reopening the three units namely, Cement, Asbestos and Vanaspati of the Rohtas Industries Limited. In compliance with the Supreme Court Order dated 24.10.1989, the Central Government has released Advance Plan Assistance of Rs. 20 crores to the State Government for acquisition of the assets and pre-operative expenses. The basic responsibility for reviving and managing the unit rests with the State Government who have been directed by the Court to take necessary actions.

(c) and (d) The Rehabilitation Commissioner for Rohtas Industries Limited has informed the Supreme Court that he has started disbursing some amounts to the factory workers.

Reduction in the Customs duty on Pesticides, Weedicides and insecticides.

1993. CHOWDHARY RAM SEWAK:
SHRI RAJNI RANJAN SAHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 676 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) what are the names of Pesticides, Weedicides, Insecticides and the intermediates on which Customs duty was altered during the last three years, year-wise;

(b) what was the earlier rate of duty and what was the revised rate of duty and the date from which it has become effective;

(c) what are the details of proposals for reduction of customs duty on such commodities which are still pending with his Ministry and since when; and